

Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. No. 113/2009

This, the 8th day of June, 2009.

Hon'ble Mr. M. Kanthaiah, Member(J)
Hon'ble Dr. A. K. Mishra, Member (A)

Krishna Pal Singh aged about 55 years son of late Sri Prayag Singh resident of Village and Post Kalli Paschim, Police Station, Mohanlalganj, District- Lucknow.

Applicant

By Advocate: Smt. Mangu Gupta

Versus

1. Union of India through the Secretary, Post and Telegraph, Govt. of India, New Delhi.
2. Chief Post Master General, Uttar Pradesh, Parimandal, Lucknow.
3. Pravar Dak Adhikshak, Lucknow Prakhand, Lucknow.
4. Director (Chief) Postal Services Lucknow Region/ Chief Post Master General, U.P . Region, Lucknow.

Respondents.

By Advocate : Sri S.P. Singh

ORDER (ORAL)

By Hon'ble Shri M. Kanthaiah, Member (J)

Heard both sides.

Applicant has filed Original Application challenging the impugned punishment order dated 20/24th March, 2008 (Annexure A-4) passed by the respondent No.3, terminating the services of the applicant and with other consequential reliefs.

2. Respondents have already filed counter reply taking objection that the applicant has not availed remedy of statutory appeal available to him.

3. Admittedly, the applicant has not availed ^{of} alternative remedy available to him against the impugned order and as such O..A. is disposed of with a direction to the applicant to file appeal within 15 days before the appellate authority i.e. respondent No.4 and thereafter, appellate authority (respondent No.4) is directed to dispose of the same filed by the applicant within 3 months from the date of receipt of appeal as per rules. No costs.

A.K. Mishra 08/06/09
(Dr. A.K. Mishra)
Member (A)
HLS/-

M. Kanthaiah
(M. Kanthaiah)
Member (J) 8-6-09